

**REFERENCE URGING ALLOCATION
OF FUNDS FOR THE CONSTRUCTION
OF SCHOOL BUILDINGS IN
RAJASTHAN**

श्रीमती शान्ति पहाड़िया (राजस्थान):
उपसभापति महोदय, मैं आपका ध्यान
राजस्थान के ग्रामीण क्षेत्र में जो स्कूल
1980-81 में खुले थे, उनकी ओर दिलावा
बाहरी हूँ। वहाँ पर इन स्कूलों में आज तक
क्रॉई इंतजाम, कमरे, छाया आदि का
नहीं हुआ है।

श्री उपसभापति: यह स्कूल किसने खोले
थे?

श्रीमती शान्ति पहाड़िया: राजस्थान में
खुले हैं।

श्री उपसभापति : स्कूल किसने खोले थे?

श्रीमती शान्ति पहाड़िया: उस वक़्त पहा-
ड़िया जी ने खोले थे।

श्री उपसभापति: राज्य सरकार ने खोले थे।
इसका यहाँ से कोई मतलब नहीं है।

श्रीमती शान्ति पहाड़िया: उन स्कूलों में
न बैठने की जगह है, न उनमें छाया है।

श्री उपसभापति: यह राज्य सरकार का
मामला है। यहाँ नहीं उठ सकता है।

श्रीमती शान्ति पहाड़िया: मगर उनके पास
इतने फण्ड नहीं हैं।

श्री उपसभापति : वह आप राज्य सरकार
से कहें।

**Re. REFERENCE MENTIONING OF A
SPECIAL MENTION**

SHRI PARVATHANENI UPENDRA
(Andhra Pradesh); Sir, I have a submission to
make. I 'had given notice for mentioning a
matter of public importance.

MR. MPUTY CHAIRMAN; That I
know.

SHRI PARVATHANENI UPENDRA:
Let me finish my statement, Sir.

MR. DEPUTY CHAIRMAN: No
please. Take your seat.

Please do not record. I 'have not
permitted. This will not go on record.

SHRI PARVATHANENI UPENDRA:

MR. DEPUTY CHAIRMAN: No. I
will not allow. I know, I have rejected.
I cannot allow this to go on
(Interruptions)

SHRI PARVATHANENI UPENDRA:*

SHRI DIPEN GHOSH (West Bengal):
Listen to his statement.

MR. DEPUTY CHAIRMAN: He
wanted to make a special mention. I rejected
it on the ground.... (Interruptions). You
here me first. This method I will not allow.
Once I have disallowed its mention, I will not
allow it; to be raised in the House without my
permission. He wanted to raise a matter which
is between the Chancellor and the State
Government and which is concerned with the
functioning of the State Legislature's law.
Therefore, I have disallowed it.
(Interruptions)

SHRI PARVATHANENI UPENDRA:*

MR. DEPUTY CHAIRMAN: Not in the
House. You come to my room and convince
me.

SHRI PARVATHANENI UPENDRA:*

SHRI DIPEN GHOSH: You just listen to
his submission. what is wrong in listening to
his statement. It is up to you to see whether it
should go on record or not. You can listen to
him. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take
your seat first. Then I can hear anybody. All
right, go on. (Interruptions).

*Not recorded.